

आयकर अपीलीय अधिकरण 'बी' न्यायपीठ चेन्नई में।
IN THE INCOME TAX APPELLATE TRIBUNAL
"B" BENCH, CHENNAI

माननीय श्री महावीर सिंह, उपाध्यक्ष एवं
माननीय श्री मनोज कुमार अग्रवाल, लेखा सदस्य के समक्ष।
BEFORE HON'BLE SHRI MAHAVIR SINGH, VICE PRESIDENT AND
HON'BLE SHRI MANOJ KUMAR AGGARWAL, AM

आयकर अपील सं./ ITA Nos. 1745 & 1746/Chny/2019
(निर्धारण वर्ष / Assessment Years: 2015-16 & 2016-17)

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| Dr. A. Kavitha Senthil No.5, Pankajam Seetharam Nursing Home Renganathapuram East, Trichy – 620 006. | बनाम/ Vs. | ACIT Circle -1, Trichy. |
| स्थायी लेखा सं./जीआइ आर सं./PAN/GIR No. AHMPK-5006-D | | |
| (□ पीलार्थी/ Appellant) | : | (प्रत्यर्थी / Respondent) |

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| अपीलार्थी की ओरसे/ Appellant by | : | Shri. S. Sridhar (Advocate) - Ld. AR |
| प्रत्यर्थी की ओरसे/ Respondent by | : | Shri P. Sajit Kumar (Addl.CIT) – Ld DR |

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| सुनवाई की तारीख/ Date of Hearing | : | 23-02-2022 |
| घोषणा की तारीख / Date of Pronouncement | : | 23-02-2022 |

आदेश / ORDER

Manoj Kumar Aggarwal (Accountant Member)

1. The Ld. AR placed on record memo dated 23/02/2022 and submitted that the assessee has already opted for settlement of dispute for both the years under Direct Tax *Vivad Se Vishwas Scheme (VVS Scheme)*, 2020 and therefore, the assessee seeks withdrawal of the appeals. The copies of Form 3 have been placed on record. The same was not objected to by Ld. DR.

2. In view of foregoing, both the appeals stand dismissed as withdrawn with a liberty to assessee to seek restoration of the appeals, in case the declaration filed under the scheme is not accepted, for whatever reasons.

3. Both the appeals stands dismissed as withdrawn.

Order pronounced on 23rd February, 2022.

Sd/-
(MAHAVIR SINGH)
उपअध्यक्ष / VICE PRESIDENT

Sd/-
(MANOJ KUMAR AGGARWAL)
लेखासदस्य / ACCOUNTANT MEMBER

चेन्नई / Chennai; दिनांक / Dated : 23-02-2022
JPV

आदेश की प्रतिलिपि ँ ग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी/Appellant 2. प्रत्यर्थी/Respondent 3. आयकर आयुक्त (अपील)/CIT(A)
4. आयकर आयुक्त/CIT 5. विभागीय प्रतिनिधि/DR 6. गार्ड फाईल/GF